

In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the application any further. Accordingly, **IA No. 2635/2019** is **dismissed for non-prosecution.**

IA No. 1644/2020:- Adv. M. S. Bhardwaj appeared for the Applicant. Adv. Amit Tungare appeared for the Liquidator. The present application has been filed by the applicant i.e. Union Bank of India seeking direction against the Resolution Professional to include the claim of the Applicant by condoning the delay. Since the Corporate Debtor is already liquidation and the Counsel for the Applicant submits that a fresh claim has already been filed before the liquidator which is pending for consideration by the Liquidator. In view of the above, the present application does not survive. Accordingly, **IA No. 1644/2020 is disposed of having become infructuous.** The Applicant shall be at liberty to file appeal under Section 42 of Insolvency and Bankruptcy Code, 2016 in case of rejection of his claim by the Liquidator.

IA No. 1798/2020:- None has appeared for the Applicant. This application is listed on board on several occasions. However, it is evident from the order sheet of various dates that none has been appearing from the side of the Applicant. It appears that the Applicant is not interested in prosecuting the matter any further.

In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the application any further. Accordingly, **IA No. 1798/2020** is **dismissed for non-prosecution.**

IA No. 1044/2021:- None has appeared for the Applicant. This application is listed on board on several occasions. However, it is evident from the order sheet of various dates that none has been appearing from the side of the Applicant. It appears that the Applicant is not interested in prosecuting the matter any further.

In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the application any further. Accordingly, **IA No. 1044/2021** is **dismissed for non-prosecution.**

IA No. 59/2023:- Adv. Shailesh Kumar appeared for the Applicant. Adv. Amit Tungare appeared for the Liquidator. At the request of the parties, list the matter on **28.02.2024** for hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)
13.02.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)